

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

T.A.NO. 2300/36

: Date of order: 17.12.93

Ghisa Lal

: Applicant.

Mr. J.K.Kaushik

: Counsel for applicant.

VERSUS

Union of India & Ors.

: Respondents.

Mr. S.S.Hasan

: Counsel for respondents.

ORDER:

HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN

HON'BLE MR. B.B.MAHAJAN, ADM. MEMBER

PER HON'BLE MR. B.B.MAHAJAN, ADM. MEMBER

Ghisa Lal had filed this application for interim injunction in the civil suit filed by him before the Munsif North, Kota. The same had been transferred to this Tribunal under Section 25 of the Administrative Tribunal Act, 1935. The main T.A. has been decided and it is not necessary to pass any order ^{in this T.A.} ~~on this T.A.~~ ^{thereby,} ~~the T.A. has been~~ disposed of accordingly. Parties to bear their own costs.

(B.B.MAHAJAN)

Adm. Member

(D.L.MEHTA)

V.C.
